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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.673/2004

Monday, this the 15th day of March, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Shri G.N.Chandrasekharan
Deputy Secretary (PAC)
Ministry of Finance
Dept. of Revenue
CBEC, Jeevan Deep Building
New Delhi

..Applicant

(By Advocate: Shri C.Hari Shanker)

Versus

1. Union of India through Secretary
Ministry of Finance
Dept. of Revenue
New Delhi
2. The Joint Secretary
Central Board of Excise & Customs
North Block, New Delhi
3. S.P.Chatterjee (Jt. Commr.)
V/1, CE Colony
Tikrapara, Raipur
4. J.P.Goswami (Jt. Commr.)
15/1, Strand Road
Customs House, Kolkata
5. A.K.Ranjan (Jt.Commr.) (F)
15/1, Strand Road
MC Building
Customs House, Calcutta 700 001
6. K.P.Mishra (Jt. Commr.) (EP)
Flat No.501
Central Excise Residential Complex
Bandra Kurla Complex
Bandra (E), Mumbai
7. R.N.Rustogi (Jt. Commr.) (CCU)
99, Jai Laxmi Apt.
59, IP Estn. Delhi
8. P.K.Mitra (Jt.Commr.) (Air Cargo)
15/1 Strand Road
Customs House, Kolkata
9. A.Hussain Baig (Jt. Commr.)
Commr. of Central Excise
Pondicherry, PO Box No.104
Goubert Avenue, Beach Road
10. J.P. Mamgain (APS to MOS)
Ministry of Road Transport
Delhi

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11. C.P. Khanduja (Jt. Commr.)
Flat No.D-1, CCE Qtrs.
Katrak Road, Wadala
Mumbai

..Respondents

O R D E R (ORAL)

Justice V.S.Agarwal:

Learned counsel for applicant states that since the matter is pending in the Delhi High Court whereby the penalty imposed has been challenged and the Writ Petition is still pending, he may be permitted to withdraw the present petition with liberty to take all the legal and factual pleas available to the applicant subsequently, including his seniority, after the decision of the Delhi High Court. He also states that his representations are still pending and no decision has been taken by the respondents and in any case, he would like to wait till the representations are decided.

2. Allowed as prayed. Without expressing any opinion on the merits of the matter and subject to rights of the applicants, the petition is dismissed as withdrawn.

Naik
(S. K. Naik)
Member (A)

/s/

Ag
(V. S. Aggarwal)
Chairman

